

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH
CIRCUIT BENCH SITTING
AT KAVARATTI
UT of LAKSHADWEEP

Original Application No.181/00639/2018

Saturday, this the 16th day of February, 2019

CORAM :

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

Mohammed Raheed A,
S/o.Nallakoya Palliet,
Ex.Casual Labourer,
Coastal Police Station, Androth.
Residing at Attalda House (Keechery),
Androth Island, Union Territory of Lakshadweep – 682 555.Applicant

(By Advocate : Mr.Ziyad Rahman)

v e r s u s

1. Union Territory of Lakshadweep,
represented by its Administrator,
Administration of Union Territory of Lakshadweep,
Secretariat, Kavaratti – 682 555.
2. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavaratti – 682 555.
3. The Officer in Charge,
Coastal Police Station Androth,
Union Territory of Lakshadweep – 682 551.Respondents

(By Advocate : Mr.S.Manu)

This application having been heard on 16.02.2019, the Tribunal on the same day delivered the following :

O R D E R (o r a l)

Per : Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member -

According to the applicant he was engaged as Casual Labourer in the

Coastal Police Station during the period from 2007 till September, 2014. The controversy is with regard to the non payment of his wages for a period of five months from April, 2014 to September, 2014 on the ground that his rotation ensured break in service after 89 days was not done by the SHO and this has been noted by the SDO Office. SHO has justified employing the applicant without break on the ground that his job involved confidentiality.

2. We have gone through the documents on offer and also considered the pleadings made by the respective counsel. It is not denied that the work for the entire period was extracted from the applicant by the respondents. Now after having extracted work there is no justification whatsoever for denying the applicant his rightful wages. We see that there is merit in the O.A and the claim raised. Accordingly, we allow the prayer. The pending wages are to be released to the applicant within a period of one month from the date of receipt of a copy of this order. No costs.

(Dated this the 16th day of February 2019)

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

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List of Annexures in O.A.No.181/639/2018

1. Annexure A-1 – True copy of the details obtained by the applicant under Right to Information Act, 2005 issued by the 3rd respondent, Officer in Charge, Androth, Police Station, bearing F.No.3/1/2017-AND dated 5.10.2017.
2. Annexure A-2 – True copy of the representation dated 10.8.2017 submitted by the applicant before the 2nd respondent through the 3rd respondent.
